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SC No.10/19
CNR No. DLCT11-000995-2019
State vs Ved Prakash & Ors.

Matter is taken up today for hearing through Video Conferencing in terms of Office Order No.417/RG/DHC dated 27.8.2020 and Circular issued by Ld. District & Sessions Judge-cum-Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of hearing bearing No.E-10559 10644/Power/Gaz./RADC/2020 dated 28.08.2020 and No.E-10927-11013/Power/Gaz./RADC/2020 dated 30.08.2020 respectively.

02.9.2020 **(Proceeding through VC on CISCO WEBEX)**
Present: Sh. Manish Rawat, learned Additional PP for the State.
None for A-1 Ved Prakash.
A-2 Mehfuj is absent.
None for A-3 Md. Asgar.
A-4 Sakir @ Guddu is absent.
A-5 Ikbal @ Allaudin (already expired).
A-6 Gulab, A-7 Md. Manjur Alam, A-8 Siraj, A-9 Bholu @ Salim, A-10 Chand and A-11 Naeed are absent.
Sh. Imran Ali, learned Legal Aid Counsel for A-2, A-4 and A-6 to A-11.

Reader of the court has informed that Sh. Gagan Bhatnagar learned counsel for the A-1 Ved Prakash, has telephonically informed that he is unable to attend the VC due to connectivity issue.

The statement of A-1 Ved Prakash and A-6 Gulab under Section 313 Cr.PC has already been recorded.

On the last date of hearing through VC, this court had directed that in case, the physical hearing in the court is not resumed then the draft questions will be sent in Word format to the learned counsel for the accused and the accused would be submitting their answer to those questions in PDF format. However, now, partial physical functioning of the court is resumed and this court will be having physical hearing on the fixed

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dates in the month of September, 2020 therefore this case will be listed in court for physical hearing. Ld. Counsel for accused and Ld. Addl. PP have also given their consent.

The proposed questions to be put to the accused persons under Section 313 Cr.PC have already been framed. The Reader of the court shall send these proposed questions to the learned counsel for the accused on his E-mail from the official Email of the court, in advance. The matter will be listed for statement of accused in physical hearing in the court. However, there are number of accused in this case, therefore, keeping in view the guidelines regarding the social distance to be maintained in the court also, only two accused will be called for recording of the statement of accused on each date.

Matter be listed for recording of the statement of accused on **10.9.2020 and 16.9.2020 at 02.00 pm on both the dates**. A-7 Md. Manjur Alam and A-8 Siraj will appear on 10.9.2020 and A-9 Bholu @ Salim and A-10 Chand will appear on 16.9.2020.

The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. readercbi09radc@gmail.com with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.

**(AJAY KUMAR KUHAR)
Additional Sessions Judge/
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi : 02.9.2020 (SR)**